

ACT No. XXII OF 1941.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
26th November, 1941.)

An Act further to amend the Indian Merchant
Shipping Act, 1923.

XXI of 1923.

WHEREAS it is expedient further to amend the
Indian Merchant Shipping Act, 1923, for a certain
purpose ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Indian Merchant Shipping (Amendment) Act, 1941. Short title and commencement.

(2) It shall come into force on such date as the
Central Government may, by notification in the
official Gazette, appoint.

XXI of 1923. 2. In sub-section (1) of section 193 of the Indian Merchant Shipping Act, 1923,— Amendment of section 193, Act XXI of 1923.

(a) for the words "sixteen and ninety-six" the
words "eighteen and one hundred and eight"
shall be substituted ;

(b) for the word "available" the words "allotted
and marked separately" shall be substituted ;
and

(c) for the word "pilgrims" the words "each
pilgrim" shall be substituted.

Price Anna 1 or 1½d.

GIPD—L547LD—23.3.42—6,000.